

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on: 20/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr.Rajesh Bohra & Ms. Sangeeta Bohra, Advocates

For the Respondent

: Mr. Raju Kothari, Advocate, for SBI.

ORDER

Since the constitutional validity of Section 94 of IBC is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 15.03.2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)